

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **06.05.2024** THROUGH VIDEO CONFERENCE

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**PRESENT:** HON'BLE SHRI SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

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**IN THE MATTER OF** : State Bank of India  
Vs  
Pink City Expressway Pvt Ltd

**MAIN PETITION NUMBER** : CP(IB)/73(CHE)2023

**(IA/MA) APPLICATION NUMBERS**

IA/1139(CHE)/2024

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**ORDER**

Present: Mr. Krishna Sharma, Ld. Counsel for the RP.

This application has been filed to take on record the change in the Committee of Creditors pursuant to assignment of debt by the consortium of lenders in favour of National Asset Reconstruction Company Ltd vide Assignment Agreement dated 27.03.2024. Assignment Agreement is also filed along with the application.

The report and Assignment Agreement are taken on record, subject to all just exceptions.

IA/1139(CHE)/2024 is accordingly **disposed of**.

-sd-  
[VENKATARAMAN SUBRAMANIAM]  
MEMBER (TECHNICAL)

MS

-sd-  
[SANJIV JAIN]  
MEMBER (JUDICIAL)